

RATIFIED

Minutes of Meeting No.18/13 scheduled on 27.11.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 18/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 27.11.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:08.01.2013
	Decision : The Committee noted that reply dated 21.11.2012 was received from firm. The Committee decided to defer the case.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:08.01.2013
	Decision : It was decided to forward copy of firm's application to DHI for examination and comments.			

3	Case No.:31/39/80-ALC2/2010	Party Name: SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:08.01.2013
	Decision : The Committee noted that email request has been forwarded to JDGFT, Pune requesting for copy of firm's application.			

4	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:08.01.2013

Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.

5	Case No.: 11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:08.01.2013
	Decision : The Committee noted that firm was requested to furnish certain information as per DHI UO No. 3(35)/11-TSW(B)/383 dated 20.11.2012.			

6	Case No.: 1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter 9.8.2012 followed by reminder dated 20.9.2012 and final reminder dated 6.11.2012 and decided to await reply.			

7	Case No.: 24/27/80-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Rejected
	HQ File :01/80/050/00557/AM12/	RLA File :05/23/040/00289/AM12/	Lic.No/Date:0510307109 03.11.2011	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and final reminder dated 20.9.2012 . The Committee noted that it will not be possible for the Committee to ratify the case in the absence of the requisite information and therefore the Committee is constrained to take a decision to reject the case with direction to pay the custom duty and applicable interest. RLA may take necessary action accordingly.			

8	Case No.: 49/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00114/AM13/	RLA File :07/24/040/00450/AM12/	Lic.No/Date:0710086045 06.02.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm vide email 24.11.2012 has requested for 15 days time to reply to queries and decided to await reply from firm.			

9	Case No.: 60/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00024/AM13/	RLA File :09/24/040/00548/AM12/	Lic.No/Date:0910051171 08.02.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

	Case No.: 43/27/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved

10	HQ File :01/80/050/00576/AM12/	RLA File :53/24/040/00017/AM12/	Lic.No/Date:5310014710 15.02.2012	
Decision : The Committee decided to ratify norms of subject authorization as per written comments of C&PC OM No.46011/21/2009-PC-II dated 18.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.				

11	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	Defer Date:08.01.2013
	Decision : The Committee noted that reply dated 5.11.2012 was received from firm and decided to forward copy to DHI for examination and comments.			

12	Case No.:10/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00075/AM13/	RLA File :31/82/040/00351/AM12/	Lic.No/Date:3110053033 20.02.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

13	Case No.:45/2/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00009/AM13/	RLA File :03/94/040/01042/AM12/	Lic.No/Date:0310683065 22.02.2012	Defer Date:08.01.2013
	Decision : : The Committee noted that reply dated 20.11.2012 was received from firm and decided to forward copy to DHI for examination and comments.			

14	Case No.:9/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00074/AM13/	RLA File :31/82/040/00354/AM12/	Lic.No/Date:3110053097 22.02.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

15	Case No.:7/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00072/AM13/	RLA File :31/82/040/00366/AM12/	Lic.No/Date:3110053156 27.02.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

	Case No.:71/2/80- ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Rejected
		RLA File :09/24/040/00558/AM12/		

16	HQ File :01/80/050/00035/AM13/		Lic.No/Date:0910051540 29.02.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and final reminder dated 20.9.2012 . The Committee noted that it will not be possible for the Committee to ratify the case in the absence of the requisite information and therefore the Committee is constrained to take a decision to reject the case with direction to pay the custom duty and applicable interest. RLA may take necessary action accordingly.			
17	Case No.:6/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00071/AM13/	RLA File :31/82/040/00381/AM12/	Lic.No/Date:3110053223 29.02.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

18	Case No.:8/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00073/AM13/	RLA File :31/82/040/00371/AM12/	Lic.No/Date:3110053224 29.02.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

19	Case No.:18/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00083/AM13/	RLA File :09/24/040/00585/AM12/	Lic.No/Date:0910051583 02.03.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No. 3(114)/2012-TSW(B)/361 dated 29.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

20	Case No.:75/2/80-ALC2/2012	Party Name:FOWLER WESTRUP (INDIA) PVT LTD .,	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00039/AM13/	RLA File :07/24/040/00493/AM12/	Lic.No/Date:0710086774 05.03.2012	Defer Date:08.01.2013
	Decision : The Committee noted that a reply has been received from firm. The Committee decided to forward copy of firm's application and copy of reply to DIPP for examination and comments.			

21	Case No.:72/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Rejected
	HQ File :01/80/050/00036/AM13/	RLA File :09/24/040/00537/AM12/	Lic.No/Date:0910051622 07.03.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and final reminder dated 20.9.2012 . The Committee noted that it will not be possible for the Committee to ratify the case in the absence of the requisite information and therefore the Committee is constrained to take a decision to reject the case with direction to pay the custom duty and applicable interest. RLA may take necessary action accordingly.			

22	Case No.:73/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Rejected
	HQ File :01/80/050/00037/AM13/	RLA File :09/24/040/00588/AM12/	Lic.No/Date:0910051628 07.03.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and final reminder dated 20.9.2012 . The Committee noted that it will not be possible for the Committee to ratify the case in the absence of the requisite information and therefore the Committee is constrained to take a decision to reject the case with direction to pay the custom duty and applicable interest. RLA may take necessary action accordingly.			

23	Case No.:74/2/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00038/AM13/	RLA File :07/24/040/00505/AM12/	Lic.No/Date:0710086964 13.03.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of firm's reply dated 14.8.2012 was forwarded to MSME on 21.8.2012 for examination and comments.			

24	Case No.:23/2/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/81/050/00023/AM13/	RLA File :04/24/040/00340/AM12/	Lic.No/Date:0410134907 21.03.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of firm's application was forwarded to DIPP. The Committee observed that this case pertains to DHI and decided to forward copy of application to DHI for examination and comments.			

25	Case No.:26/6/80-ALC2/2012	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Rejected
	HQ File :01/80/050/00091/AM13/	RLA File :05/23/040/00497/AM12/	Lic.No/Date:0510320889 23.03.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.7.2012 followed by reminder dated 8.8.2012 and final reminder dated 20.9.2012 . The Committee noted that it will not be possible for the Committee to ratify the case in the absence of the requisite information and therefore the Committee is constrained to take a decision to reject the case with direction to pay the custom duty and applicable interest. RLA may take necessary action accordingly.			

26	Case No.:24/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00089/AM13/	RLA File :03/95/040/01000/AM12/	Lic.No/Date:0310687710 26.03.2012	
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty weight of 994 MT to be specified with the quantity of export product.			

2. List of import items to be modified as per revised list submitted by the firm vide their 30/08/2012(copy enclosed).
3. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product.
4. Quantity of import item at Sl. No. 1 to be allowed as 962030 Kgs. inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 2 to be allowed as 318 Nos. (77781 Kgs.) on net to net basis with accountability clause.
6. Quantities of import items at Sl. No. 3, 4&5 (welding consumables) to be allowed as 9100Kgs., 35864Kgs. &35864 Kgs. respectively
7. Import items at Sl. No. 6 to be allowed within 2 % of FOB value of exports.

RLA may take necessary action accordingly.

27	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	Defer Date:08.01.2013
	Decision : The Committee noted that a reply has been received from firm.			

28	Case No.:54/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00119/AM13/	RLA File :09/24/040/00615/AM12/	Lic.No/Date:0910051930 28.03.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

29	Case No.:69/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00134/AM13/	RLA File :05/23/040/00538/AM12/	Lic.No/Date:0510321283 28.03.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 followed by reminder dated 20.9.2012 and final reminder dated 6.11.2012 and decided to await reply.			

30	Case No.:39/6/80-ALC2/2012	Party Name:KRAMSKI STAMPING AND MOLDING INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00104/AM13/	RLA File :04/24/040/00318/AM12/	Lic.No/Date:0410135264 30.03.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of firm's reply dated 7.11.2012 has been forwarded to MSME for examination and comments.			

31	Case No.:25/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Withdrawn
	HQ File :01/80/050/00090/AM13/	RLA File :03/95/040/01052/AM12/	Lic.No/Date:0310689351 02.04.2012	
	Decision : The Committee observed that this case was already decided and hence the case is withdrawn.			

32	Case No.:42/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00107/AM13/	RLA File :34/24/040/00274/AM12/	Lic.No/Date:3410033796 10.04.2012	Defer Date:08.01.2013
	Decision : The Committee decided to seek information on following as DIPP letter dated 27.11.2012: 1. Information in respect of Sl. No. 11 of Standard Deficiency Format-export product wise. 2. For net weight of components to be manufactured from import item at Sl. No. 1, details of components with net weights thereof to be indicated 3. Detailed calculations for the quantity of import item at Sl. Nos. 2 supported by the length of tube in the export product. 4. Specific use of import item at Sl. No. 3 in the export product and basis/detailed calculations for the quantity of this item.			

33	Case No.:41/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00106/AM13/	RLA File :34/24/040/00276/AM12/	Lic.No/Date:3410033806 11.04.2012	
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as under: 1. Words 'namely, Riser' to be suffixed with the description of export item. 2. Net weight of 35.64 MT to be specified with the quantity of export product. 3. Words '0.4 mm thick ' to be suffixed with the description of import item 4. Quantity of import item 1 to be allowed as 37422 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.			

34	Case No.:46/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00111/AM13/	RLA File :61/24/040/00001/AM13/	Lic.No/Date:6110000809 11.04.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

35	Case No.:22/5/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/81/050/00089/AM13/	RLA File :04/24/040/00002/AM13/	Lic.No/Date: 0410135521 12.04.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of firm's application was forwarded to DIPP. The Committee observed that this case pertains to DHI and decided to forward copy of application to DHI for examination and comments.			

	Case No.:5/6/80-ALC2/2012	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred

36	HQ File :01/80/050/00070/AM13/	RLA File :05/23/040/00529/AM12/	Lic.No/Date:0510322243 16.04.2012	Defer Date:08.01.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.9.2012 and decided to remind them for expediting their reply.				

37	Case No.:14/6/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00079/AM13/	RLA File :05/24/040/00015/AM13/	Lic.No/Date:0510322347 17.04.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

38	Case No.:72/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Rejected
	HQ File :01/80/050/00137/AM13/	RLA File :05/23/040/00014/AM13/	Lic.No/Date:0510322527 19.04.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and final reminder dated 20.9.2012 . The Committee noted that it will not be possible for the Committee to ratify the case in the absence of the requisite information and therefore the Committee is constrained to take a decision to reject the case with direction to pay the custom duty and applicable interest. RLA may take necessary action accordingly.			

39	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:08.01.2013
	Decision : The Committee noted that DIT has vide letter dated 21.11.2012 asked certain information from firm for examination of the case.			

40	Case No.:68/6/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00133/AM13/	RLA File :05/23/040/00015/AM13/	Lic.No/Date:0510323034 24.04.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and final reminder dated 20.9.2012 . The Committee also noted that reminder issued to firm has been returned undelivered. The Committee therefore, decided to again advise the firm to expedite their reply failing which the Committee will be constrained to reject their case with direction to pay applicable custom duty and interest. The Committee also decided to request RA to verify firm's existence and inform the Committee.			

	Case No.:30/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:18/80- ALC2/2012 27.11.2012	Status: Rejected
	HQ File :01/80/050/00095/AM13/	RLA File :05/23/040/00021/AM13/		

41			Lic.No/Date:0510323233 26.04.2012	
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and final reminder dated 20.9.2012 . The Committee noted that it will not be possible for the Committee to ratify the case in the absence of the requisite information and therefore the Committee is constrained to take a decision to reject the case with direction to pay the custom duty and applicable interest. RLA may take necessary action accordingly.				

	Case No.:11/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
42	HQ File :01/80/050/00346/AM13/	RLA File :03/95/040/00075/AM13/	Lic.No/Date:0310693103 02.05.2012	Defer Date:08.01.2013
Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr. No.4,5&11 of Standard Deficiency Format – Export Product wise.				

	Case No.:1/5/80-ALC2/2012	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00063/AM13/	RLA File :31/82/040/00424/AM12/	Lic.No/Date:3110054139 09.05.2012	Defer Date:08.01.2013
43	Decision : The Committee decided to get following clarifications from RA/firm: - As per the information given in the application, the FOB value of supply is Rs 7.46 crores and the CIF value is Rs. 5.94 crores. In addition to that, as per the information given in the application, the value of the other inputs which are procured from the domestic market and on which duty draw back is to be claimed is Rs. 2.5 crores. In terms of paragraph 4.1.2 of FTP, as amended on 5.6.2012, value of such domestically procured terms on which duty draw back is to be claimed is to be taken into account for the purpose of value addition. If this value is taken into account for the purpose of value addition then it becomes a case of negative value addition. This issue may please be clarified. - It is seen that the description of the export items and the description of the import items are exactly the same. It does not indicate that there any manufacturing involved and it looks like as if the items which are imported are being supplied as it is against EPCG licence. Policy Circular No.50 dated 28.12.2011 has clearly clarified if the goods are imported and supplied as it is then it is not a case of deemed export. This is Advance Authorization for deemed export for supply to EPCG licence. In view of Policy Circular 50, it is seen that firm is not entitled for Advance Authorization. This may please be clarified. Accordingly, RA is requested to examine this case afresh and send the comments within 15 days so that this case would be examined in the NC. - Following EPCG details are also to be furnished: - EPCG licence number and date. - CIF value of the licence. - Whether this licence was issued under Zero duty or 3 per cent Scheme. - Custom duty saved amount. - Products to be manufactured. - How EPCG licence holder intends to discharge the EO against the EPCG licence.			

	Case No.:59/6/80-ALC2/2012	Party Name:AQUASUB ENGINEERING	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
44	HQ File :01/80/050/00124/AM13/	RLA File :32/24/040/00004/AM13/	Lic.No/Date:3210054368 11.05.2012	

Decision : The Committee decided to ratify norms of subject authorization as per DIPP written comments dated 27.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.

45	Case No.:70/6/80-ALC2/2012	Party Name:THE INDURE PVT. LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00135/AM13/	RLA File :05/24/040/00020/AM13/	Lic.No/Date:0510325671 23.05.2012	Defer Date:08.01.2013
	Decision : As desired by firm vide letter 20.11.2012, the Committee decided to grant personal hearing on 8.1.2012 at 2.30 p.m. to the firm to explain details of their case in person.			

46	Case No.:24/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00204/AM13/	RLA File :09/24/040/00104/AM13/	Lic.No/Date:0910052753 24.05.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

47	Case No.:25/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00205/AM13/	RLA File :09/24/040/00086/AM13/	Lic.No/Date:0910052763 24.05.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.11.2012 and decided to await reply from firm.			

48	Case No.:21/9/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00201/AM13/	RLA File :05/23/040/00065/AM13/	Lic.No/Date:0510326473 01.06.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of Dept. of Pharmaceuticals and decided to await comments.			

49	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

50	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:08.01.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 6.11.2012 and decided to remind firm for expediting their reply.

Case No.:29/9/80-ALC2/2012

Party Name:LARSEN & TOUBRO
LIMITED

Meet No/Date:18/80-
ALC2/2012
27.11.2012

Status:
Approved

HQ File
:01/80/050/00209/AM13/

RLA File
:03/95/040/00163/AM13/

Lic.No/Date:0310697695
06.06.2012

Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net Fabricated weights of 70 MT, 20 MT & 119 MT to be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively.
2. Import items at Sl. Nos. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export products.
3. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export product.
4. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 100000Kgs. as 1.03 Kgs./Kg. content in the export products.
5. Quantity of import item at Sl. No. 2 to be allowed as 35327Kgs. inclusive of 34 % wastage after taking 1/3rd recovery.
6. Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 4500 Kgs. as 1.03 Kgs./Kg. content in the export products.
7. Weights of 13.59 MT, 1900Kgs., 920 Kgs. & 3200Kgs. to be specified with the quantities of import items at Sl. Nos. 4, 11, 12 & 13 respectively.
8. Import items at Sl. No. 4, 11, 12 & 13 to be allowed on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 5 to be allowed as 10Mtrs. (442 Kgs.) inclusive of 2 % wastage.
10. Quantities of import items at Sl. No. 6 to 10 (welding consumables) to be allowed as applied for i.e. 1500 Kgs., 6000Kgs., 2110 Kgs., 8479 Kgs. & 14479 Kgs. respectively.

RLA may take necessary action accordingly.

Case No.:30/9/80-ALC2/2012

Party Name:LARSEN & TOUBRO
LIMITED

Meet No/Date:18/80-
ALC2/2012
27.11.2012

Status:
Approved

HQ File
:01/80/050/00210/AM13/

RLA File
:03/95/040/00162/AM13/

Lic.No/Date:0310697694
06.06.2012

Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net Fabricated weights of 102 MT, 135 MT, 308 MT & 22.5 MT to be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively.
2. Import items at Sl. Nos. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export products.
3. Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export product.
4. Quantities of import items at Sl. No. 1, 2 & 3 to be allowed as applied for i.e. 287000 Kgs., 46000 Kgs. & 52000 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.
5. Quantity of import item at Sl. No. 4 to be allowed as under on net to net basis:
Hemispherical Heads: 9 Nos. (25344Kgs.)
Test Coupons: 8 Nos. (696Kgs.)

6. Weight of Test Coupons at Sl. No. 5 to be specified as 4000 Kgs.
7. Total quantity of import items at Sl. No. 5 to be allowed as 183 Nos. (79.69 MT) on net to net basis.
8. Quantity of import item at Sl. No. 6 to be allowed as 76683 Mtrs. (84.93 MT) inclusive of 2 % wastage
9. Weights of 500 Kgs., 8.53 MT. & 2.8 MT to be specified with the quantities of import items at Sl. Nos. 7, 8 & 9 respectively.
10. Import items at Sl. No. 7, 8 & 9 to be allowed on net to net basis with accountability clause.
11. Quantities of import items at Sl. No. 10, 11 & 12 (welding consumables) to be allowed as 5049Kgs., 9878Kgs. & 9878Kgs. respectively.

RLA may take necessary action accordingly.

53	Case No.:31/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00211/AM13/	RLA File :03/95/040/00115/AM13/	Lic.No/Date:0310697691 06.06.2012	
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net Fabricated weights of 16 MT, 24.5 MT, 66.7 MT, 100 MT&160 MT to be specified with the quantities of export products at Sl. No. 1, 2, 3, 4&5 respectively. 2. Import items at Sl. Nos. 1& 2 shall be of relevant grade and thickness as contained in the export products. 3. Quantity of import item at Sl. No. 1 to be allowed as 267166 Kgs. inclusive of 18 % wastage after taking 1/3rd recovery. 4. Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 49680Kgs. as 1.03Kgs./Kg. content in the export products. 5. Quantity of import item at Sl. No. 3 to be allowed as 44 Nos. (6940 Kgs.) on net to net basis with accountability clause. 6. Quantity of import item at Sl. No. 4 to be allowed as 147205 Kgs. inclusive of 200 % wastage after taking 20 % recovery. 7. Quantity of import items at Sl. No. 5 to be allowed as 20 Nos. (2.56 MT) on net to net basis. 8. Quantities of import items at Sl. No. 6 to 10 (welding consumables) to be allowed as applied for i.e. 200 Kgs., 7778Kgs., 3500Kgs. , 3751 Kgs. & 3951Kgs. respectively. RLA may take necessary action accordingly.			

54	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 followed by reminder dated 6.11.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

55	Case No.:10/12/80-ALC2/2012	Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred

HQ File :01/80/050/00250/AM13/	RLA File :07/21/040/00174/AM13/	Lic.No/Date:0710088799 13.06.2012	Defer Date:08.01.2013
Decision : The Committee noted that firm has not replied to MSME deficiency letter dated 6.11.2012 and decided to remind the firm for expediting their reply.			

56	Case No.:6/12/80-ALC2/2012	Party Name:CLYDE PUMPS INDIA PVT.LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00246/AM13/	RLA File :05/23/040/00073/AM13/	Lic.No/Date:0510327269 14.06.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 followed by reminder dated 6.11.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

57	Case No.:13/9/80-ALC2/2012	Party Name:INDIA INTERNATIONAL HOUSE LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00193/AM13/	RLA File :05/23/040/00104/AM13/	Lic.No/Date:0510328272 25.06.2012	Defer Date:08.01.2013
	Decision : The Committee decided to forward copy of firm's reply to MSME for examination and comments.			

58	Case No.:24/15/80-ALC2/2012	Party Name:PRIJAI COOLTECH PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00359/AM13/	RLA File :03/95/040/00186/AM13/	Lic.No/Date:0310699820 26.06.2012	Defer Date:08.01.2013
	Decision : Based on DIPP recommendation, the Committee decided to seek information from firm on the following: 1. Quantity of export item in Nos. also in addition to its weight. 2. Quantity of import item at Sl. No. 1(Copper tube) in meters also in addition to its weight. 3. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight.			

59	Case No.:1/9/80-ALC2/2012	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00181/AM13/	RLA File :31/83/040/00066/AM13/	Lic.No/Date:3110054924 06.07.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.11.2012 and decided to remind them for expediting the reply.			

60	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	Defer Date:08.01.2013
	Decision : The Committee noted that MSME has sought some information and decided to seek same from firm.			

61	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

62	Case No.:6/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00341/AM13/	RLA File :03/95/040/00286/AM13/	Lic.No/Date:0310703316 27.07.2012	Defer Date:08.01.2013
	Decision : Based of DIPP recommendation, the Committee decided to seek information as per Sr.No. 4,5,11&13 of Standard Deficiency Format.			

63	Case No.:1/12/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00241/AM13/	RLA File :05/24/040/00191/AM13/	Lic.No/Date:0510331853 13.08.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments No. 46011/79/2007-PC-II dated 22.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

64	Case No.:8/15/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00343/AM13/	RLA File :03/94/040/00334/AM13/	Lic.No/Date:0310705566 17.08.2012	
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weight of 19471Kgs. to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 5 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 10417 Kg inclusive of 5 % wastage. 3. Quantities of import items at Sl. Nos. 2, 3 & 4 (Welding Consumables) to be allowed as 108Kgs. each. RLA may take necessary action accordingly.			

65	Case No.:7/15/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00342/AM13/	RLA File :03/94/040/00364/AM13/	Lic.No/Date:0310706161 23.08.2012	
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as under: 1. Quantity of import item to be allowed as 23329Kgs. inclusive of wastage of 17.3% after taking 1/3rd recovery.			

RLA may take necessary action accordingly.

66	Case No.:21/15/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00356/AM13/	RLA File :07/24/040/00222/AM13/	Lic.No/Date:0710090408 27.08.2012	Defer Date:08.01.2013
	Decision : Based of DIPP recommendation, the Committee decided to seek information as per Sr.No. 3,5,11 of Standard Deficiency Format-Export Product wise.			

67	Case No.:19/15/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00354/AM13/	RLA File :07/24/040/00231/AM13/	Lic.No/Date:0710090516 30.08.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of firm's reply dated 15.11.2012 has been forwarded to MSME for examination and comments.			

68	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to letter dated 6.11.2012 and decided to remind them for expediting their reply.			

69	Case No.:31/18/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00399/AM13/	RLA File :11/24/040/00015/AM13/	Lic.No/Date:1110027242 31.08.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

70	Case No.:14/15/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00349/AM13/	RLA File :05/23/040/00191/AM13/	Lic.No/Date:0510333407 03.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to letter dated 6.11.2012 and decided to remind them for expediting their reply.			

71	Case No.:15/15/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00350/AM13/	RLA File :05/23/040/00193/AM13/	Lic.No/Date:0510333408 03.09.2012	Defer Date:08.01.2013

	Decision : The Committee noted that copy of firm's reply dated 19.11.2012 has been forwarded to DHI for examination and comments.
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72	Case No.:4/18/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00372/AM13/	RLA File :31/83/040/00105/AM13/	Lic.No/Date:3110055624 03.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

73	Case No.:42/18/80-ALC2/2012	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00410/AM13/	RLA File :34/24/040/00148/AM13/	Lic.No/Date:3410035051 03.09.2012	Defer Date:08.01.2013
	Decision : The Committee observed that this case pertains to MSME and decided to forward copy of firm's application to MSME for examination and comments.			

74	Case No.:32/18/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00400/AM13/	RLA File :11/24/040/00044/AM12/	Lic.No/Date:1110027248 05.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

75	Case No.:17/15/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00352/AM13/	RLA File :05/23/040/00210/AM13/	Lic.No/Date:0510334009 07.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.11.2012 and decided remind them for expediting their reply.			

76	Case No.:37/18/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00405/AM13/	RLA File :03/94/040/00411/AM13/	Lic.No/Date:0310708096 07.09.2012	
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weight of 16390 Kgs. to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 2 Nos. on net to net basis. Duty free weight of this item to be allowed 560 Kg inclusive of 14.7 % wastage after 20 % recovery. 3. Words" Relevant" to be prefixed with the description of import items at Sl.No. 2 to 6. 4. Quantity of import item at Sl. No. 2 to be allowed as 1994 Kgs. inclusive of 136 % wastage after taking 20 % recovery. 5. Quantity of import item at Sl. No. 3 to be allowed as 2361 Kgs. inclusive of 37 % wastage after taking 1/3rd recovery.			

6. Quantity of import item at Sl. No. 4 to be allowed as 670 Kgs. inclusive of 34 % wastage after taking 1/3rd recovery.
7. Quantity of import item at Sl. No. 5 to be allowed as 3791 Kgs. inclusive of 11 % wastage after taking 1/3rd recovery.
8. Quantity of import item at Sl. No. 6 to be allowed as 2517 Kgs. inclusive of 2 % wastage.

RLA may take necessary action accordingly.

77	Case No.:9/18/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00377/AM13/	RLA File :31/83/040/00087/AM13/	Lic.No/Date:3110055736 10.09.2012	Defer Date:08.01.2013
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 4, 5& 11 of Standard Deficiency Format. 2. Specific use of import items at Sl. No 4 & 5.			

78	Case No.:33/18/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00401/AM13/	RLA File :11/24/040/00005/AM13/	Lic.No/Date:1110027255 10.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

79	Case No.:20/15/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00355/AM13/	RLA File :05/23/040/00212/AM13/	Lic.No/Date:0510334316 11.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm's reply dated 19.11.2012 has been forwarded to DHI for examination and comments.			

80	Case No.:35/18/80-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00403/AM13/	RLA File :03/94/040/00497/AM13/	Lic.No/Date:0310708767 12.09.2012	Defer Date:08.01.2013
	Decision : The Committee decided to seek information from firm in respect of import item 15, 27 & 36 and use of export product.			

81	Case No.:43/18/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00411/AM13/	RLA File :34/24/040/00150/AM13/	Lic.No/Date:3410035116 12.09.2012	Defer Date:08.01.2013

	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.		
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82	Case No.: 8/18/80-ALC2/2012	Party Name:MASTER HANDLERS	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
		PVT. LTD.		
	HQ File :01/80/050/00376/AM13/	RLA File :31/82/040/00158/AM13/	Lic.No/Date:3110055789 13.09.2012	Defer Date:08.01.2013
Decision : The Committee noted that the case is under examination of DHI/DIT and decided to await comments.				

83	Case No.: 36/18/80-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00404/AM13/	RLA File :03/94/040/00415/AM13/	Lic.No/Date:0310708922 13.09.2012	Defer Date:08.01.2013
Decision : The Committee decided to seek information from firm in respect of import item 15, 27 & 36 and use of export product.				

84	Case No.: 12/18/80-ALC2/2012	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00380/AM13/	RLA File :08/24/040/00216/AM13/	Lic.No/Date:0810115127 14.09.2012	
Decision : The Committee decided to ratify norms of subject authorization as per decision in firm's Authorization No.0810115598 dated 3.10.2012. RLA may take necessary action accordingly.				

85	Case No.: 2/18/80-ALC2/2012	Party Name:KOSEI MINDA ALUMINUM COMPANY LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00370/AM13/	RLA File :04/24/040/00122/AM13/	Lic.No/Date:0410139778 17.09.2012	
Decision : Based on DHI written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as per SION C-1959 for Engineering Products. RLA may take necessary action accordingly.				

86	Case No.: 24/18/80-ALC2/2012	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00392/AM13/	RLA File :05/23/040/00222/AM13/	Lic.No/Date:0510334907 17.09.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME written comments No. 30(253)2011-ME dated 19.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.				

87	Case No.: 25/18/80-ALC2/2012	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00393/AM13/	RLA File :05/23/040/00223/AM13/	Lic.No/Date:0510334908 17.09.2012	

	Decision : The Committee decided to ratify norms of subject authorization as per MSME written comments No. 30(252)2011-ME dated 19.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.		
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88	Case No.:39/18/80-ALC2/2012	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00407/AM13/	RLA File :03/95/040/00406/AM13/	Lic.No/Date:0310709353 17.09.2012	
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as per SION at Sr.No. C-1995 for Engineering Products. RLA may take necessary action accordingly.			

89	Case No.:14/18/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00382/AM13/	RLA File :05/23/040/00230/AM13/	Lic.No/Date:0510335030 18.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 and decided to remind them for expediting their reply.			

90	Case No.:27/18/80-ALC2/2012	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00395/AM13/	RLA File :05/23/040/00233/AM13/	Lic.No/Date:0510335123 18.09.2012	
	Decision : Based on DHI written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

91	Case No.:17/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00385/AM13/	RLA File :05/23/040/00204/AM13/	Lic.No/Date:0510335146 19.09.2012	Defer Date:08.01.2013
	Decision : Based on DIPP written comments, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 3, 4, 5, 11 &13 of Standard Deficiency Format. 2. Quantities of import items at Sl. No. 2 & 3 in Nos. also in addition to their weights.			

92	Case No.:20/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00388/AM13/	RLA File :05/23/040/00228/AM13/	Lic.No/Date:0510335145 19.09.2012	Defer Date:08.01.2013
	Decision : Based on DIPP written comments, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 3, 4, 5, 11 &13 of Standard Deficiency Format-Export product wise.			

	Case No.:21/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2012	Status: Deferred
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			27.11.2012	
93	HQ File :01/80/050/00389/AM13/	RLA File :05/23/040/00229/AM13/	Lic.No/Date:0510335147 19.09.2012	Defer Date:08.01.2013
	Decision : Based on DIPP written comments, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 3, 4, 5, 11 &13 of Standard Deficiency Format-export product wise. 2. Quantities of import items at Sl. Nos. 2 , 3 & 4 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 5, 6&7 in meters also in addition to their weights.			
94	Case No.:3/18/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00371/AM13/	RLA File :04/24/040/00127/AM13/	Lic.No/Date:0410139880 20.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
95	Case No.:38/18/80-ALC2/2012	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00406/AM13/	RLA File :03/95/040/00368/AM13/	Lic.No/Date:0310709925 21.09.2012	
	Decision : Based on DIPP written comments dated 27.11.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.			
96	Case No.:11/18/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00379/AM13/	RLA File :09/24/040/00219/AM13/	Lic.No/Date:0910053887 24.09.2012	Defer Date:08.01.2013
	Decision : Based on DIPP written comments, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items			
97	Case No.:18/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00386/AM13/	RLA File :05/23/040/00243/AM13/	Lic.No/Date:0510335616 25.09.2012	Defer Date:08.01.2013
	Decision : Based on DIPP written comments, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3, 4, 5, 11 &13 of Standard Deficiency Format-export product wise. 2. Quantities of import items at Sl. Nos. 2, 3 & 4 in Nos. also in addition to their weights.			
98	Case No.:34/18/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred

HQ File :01/80/050/00402/AM13/	RLA File :56/24/040/00023/AM13/	Lic.No/Date:5610001111 26.09.2012	Defer Date:08.01.2013
Decision : The Committee noted that copy of firm's application has been forwarded to DIPP for examination and comments.			

99	Case No.:16/18/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00384/AM13/	RLA File :05/23/040/00234/AM13/	Lic.No/Date:0510336049 28.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

100	Case No.:19/18/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00387/AM13/	RLA File :05/23/040/00251/AM13/	Lic.No/Date:0510336052 28.09.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.11.2012 and decided to remind them for expediting their reply.			

101	Case No.:1/15/80-ALC2/2012	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00336/AM13/	RLA File :08/24/040/00230/AM13/	Lic.No/Date:0810115598 03.10.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME written comment No. 30(243)2011-ME dated 8.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

102	Case No.:2/15/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00337/AM13/	RLA File :05/24/040/00234/AM13/	Lic.No/Date:0510336368 03.10.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

103	Case No.:3/15/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00338/AM13/	RLA File :05/24/040/00237/AM13/	Lic.No/Date:0510336444 04.10.2012	Defer Date:08.01.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

	Case No.:13/18/80-ALC2/2012	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred

104	HQ File :01/80/050/00381/AM13/	RLA File :02/24/040/00107/AM13/	Lic.No/Date:0210182828 04.10.2012	Defer Date:08.01.2013
Decision : Based on DIPP written comments, the Committee decided to seek information from firm on the following: 1. Name(s) of Cooling Tower components alongwith quantities thereof proposed to be exported. 2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.				

105	Case No.:28/18/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00396/AM13/	RLA File :05/23/040/00259/AM13/	Lic.No/Date:0510336414 04.10.2012	Defer Date:08.01.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

106	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:08.01.2013
Decision : The Committee noted that this case pertains to DHI and decided to forward copy of application to DHI for examination and comments.				

107	Case No.:15/18/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00383/AM13/	RLA File :53/24/040/00010/AM13/	Lic.No/Date:5310015804 05.10.2012	Defer Date:08.01.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

108	Case No.:29/18/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00397/AM13/	RLA File :05/24/040/00249/AM13/	Lic.No/Date:0510336580 05.10.2012	Defer Date:08.01.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

109	Case No.:30/18/80-ALC2/2012	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00398/AM13/	RLA File :25/21/040/00067/AM13/	Lic.No/Date:2510003797 05.10.2012	Defer Date:08.01.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.11.2012 and decided to remind the firm for expediting their reply.				

110	Case No.:26/15/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00361/AM13/	RLA File :56/24/040/00025/AM13/	Lic.No/Date:5610001164 08.10.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of firm's application has been forwarded to DIPP for examination and comments.			

111	Case No.:6/18/80-ALC2/2012	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00374/AM13/	RLA File :04/24/040/00142/AM13/	Lic.No/Date:0410140372 11.10.2012	Defer Date:08.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 and decided to remind them for expediting their reply.			

112	Case No.:40/18/80-ALC2/2012	Party Name:SHREE CHEM GLOBAL	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00408/AM13/	RLA File :03/95/040/00309/AM13/	Lic.No/Date:0310712488 11.10.2012	Defer Date:08.01.2013
	Decision : Based on DIPP written comments, the Committee decided to seek information from firm on the following: 1. Justification/basis for the quantity of import item with length & number of tubes in export products supported by drawing of export product.			

113	Case No.:7/18/80-ALC2/2012	Party Name:INDEX AUTO COMPONENTS P LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00375/AM13/	RLA File :04/24/040/00130/AM13/	Lic.No/Date:0410140496 12.10.2012	Defer Date:08.01.2013
	Decision : The Committee observed that this case pertains to MSME and decided to forward copy of application to MSME for examination and comments.			

114	Case No.:26/18/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00394/AM13/	RLA File :05/24/040/00251/AM13/	Lic.No/Date:0510337125 12.10.2012	Defer Date:08.01.2013
	Decision : Based on DHI recommendation, the Committee decided to seek information from firm in respect of import item No.1 to 5 in numbers.			

115	Case No.:10/18/80-ALC2/2012	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00378/AM13/	RLA File :02/24/040/00115/AM13/	Lic.No/Date:0210183238 16.10.2012	Defer Date:08.01.2013

	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments.		
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116	Case No.:22/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Approved
	HQ File :01/80/050/00390/AM13/	RLA File :05/23/040/00268/AM13/	Lic.No/Date:0510337300 16.10.2012	
	Decision : Based on DHI written comments dated 27.1.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 – 1.05 kg/kg content. Item 2 to 13 – To be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

117	Case No.:23/18/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00391/AM13/	RLA File :05/23/040/00270/AM13/	Lic.No/Date:0510337301 16.10.2012	Defer Date:08.01.2013
	Decision : The Committee decided to advise firm to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012.			

118	Case No.:1/18/80-ALC2/2012	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00369/AM13/	RLA File :09/24/040/00373/AM13/	Lic.No/Date:0910054243 02.11.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of application has not been received and decided to request RA to immediately forward copy of firm's application for consideration.			

119	Case No.:41/18/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00409/AM13/	RLA File :03/95/040/00576/AM13/	Lic.No/Date:0310714295 05.11.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of application has not been received and decided to request RA to immediately forward copy of firm's application for consideration.			

120	Case No.:45/18/80-ALC2/2012	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00413/AM13/	RLA File :34/24/040/00186/AM13/	Lic.No/Date:3410035441 05.11.2012	Defer Date:08.01.2013
	Decision : The Committee noted that copy of application has not been received and decided to request RA to immediately forward copy of firm's application for consideration.			

	Case No.:44/18/80-ALC2/2012			Status:
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121		Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2012 27.11.2012	Deferred
	HQ File :01/80/050/00412/AM13/	RLA File :34/24/040/00191/AM13/	Lic.No/Date:3410035458 07.11.2012	Defer Date:08.01.2013
Decision : The Committee noted that copy of application has not been received and decided to request RA to immediately forward copy of firm's application for consideration.				

122	Case No.:47/18/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00415/AM13/	RLA File :56/24/040/00028/AM13/	Lic.No/Date:5610001234 09.11.2012	Defer Date:08.01.2013
Decision : The Committee noted that copy of application has not been received and decided to request RA to immediately forward copy of firm's application for consideration.				

123	Case No.:48/18/80-ALC2/2012	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:18/80-ALC2/2012 27.11.2012	Status: Deferred
	HQ File :01/80/050/00416/AM13/	RLA File :31/83/040/00125/AM13/	Lic.No/Date:3110056248 12.11.2012	Defer Date:08.01.2013
Decision : The Committee noted that copy of firm's application was forwarded to DIPP. The Committee, however, observed that this case pertains to MSME and decided to forward copy to MSME for examination and comments.				

S.No.31

Case No. A - 20	M/s. Starion India Pvt. Ltd.,	.No.01/80/162/00342/AM13/DES.I	Lic.No. & Date
Meeting No.18/13		RA F.No.31/24/040/00084/AM10	311039744
Date: 27.11.2012		Ratification of norms	dt.27.08.2009

The Committee noted that this case is under examination of DIT and decided to await comments. Case deferred for 8.1.2013.

S.No.398

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.18/13		RA F.No.31/24/040/00296/AM09	3110036393
Date: 27.11.2012		Ratification of norms	dt.09.09.2008

The Committee noted that this case is under examination of DHI and decided to await comments. Case deferred for 8.1.2013.

S.No.399

Case No. A/R- 167	Reference received from ECA-I of M/s. Malwa Strips Pvt. Ltd., Dewas(MP)	HQF.No.01/80/11/11/2011-12/ECAI/DES.I	Lic. No. & date
Meeting No.18/13		RA.F.No.03/86/040/00090/AM06	03103345535 dt.15.06.2005
Date: 27.11.2012		Clarification of description of export product obligation and actual exports are same and description in the same.	

The Committee decided to defer case for 8.1.2013.

S.No.400

Case No. A/R-25	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00677/AM11/DES.I	Lic. No. & date
Meeting No.18/13		RA.F.No.11/24/040/00028/AM11	1110023053 dt.27.08.2010
Date: 27.11.2012		Request for revision /amendment of norms.	

The Committee noted that firm has not replied to deficiency letter followed by reminder dated 6.11.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred for 8.1.2013.

S.No.401

Case No. A/R-26	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00139/AM12/DES.I	Lic. No. & date
Meeting No.18/13		RA.F.No.11/24/040/00004/AM12	1110024727 dt.11.05.2011
Date: 27.11.2012		Request for revision /amendment of norms.	

The Committee noted that firm has not replied to deficiency letter dated 6.11.2012 and decided to remind them for expediting their reply. Case deferred for 8.1.2013.

S.No.402

Case No. A/R-29	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/050/00036/AM12/DES.I	Lic. No. & date
Meeting No.18/13		RA.F.No.05/24/040/00035/AM12	0510289309 dt.02.05.2011
Date: 27.11.2012		Ratification of norms.	

The Committee noted that firm has not replied to deficiency letter dated 6.11.2012 and decided to remind them for expediting their reply. Case deferred for 8.1.2013.

S.No.403

Case No. A/R-74	M/s. MVS Engineering Ltd., New Delhi	HQF.No.01/80/050/00905/AM07/DES.I	Lic. No. & date
Meeting No.18/13		RA.F.No.05/24/040/00678/AM07	0510194349 dt.14.11.2006
Date: 27.11.2012		Request for amendment in norms	

The Committee noted that a reply has been received from firm. Case deferred for 8.1.2013.

S.No.404

Case No. A/R-75	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00949/AM09/DES.I	Lic. No. & date
Meeting No.18/13		RA.F.No.07/24/040/00237/AM09	0710059270 dt.21.08.2008
Date: 27.11.2012		Revision of norms	

Based on DIPP written comments dated 27.11.2012, the Committee decided to modify norms of subject authorization as under:

1. Quantity of import item at Sl. No. 1 to be allowed as 8913 Kgs. inclusive of 22% wastage after 1/3rd recovery.

2. Quantity of import item at Sl. No. 3 to be allowed as 2044 Kgs. inclusive of 18.5 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl. No. 4 to be allowed as 2337 Kgs. inclusive of 16% wastage as claimed by the firm.
4. Quantity of import item at Sl. No. 5 to be allowed as applied for i.e. 311.69 Kgs.
5. Quantity of import item at Sl. No. 7 to be allowed as applied for i.e. 2590 Kgs. inclusive of 2% wastage.
6. Quantity of import item at Sl. No. 8 to be allowed as 721 Kgs. inclusive of 96 % wastage after 1/3rd recovery.
7. Quantity of import item at Sl. No. 11 to be allowed as 5149 Kgs. inclusive of 22 % wastage after 1/3rd recovery.
8. Quantity of import item at Sl. No. 12 to be allowed as 530Kgs. inclusive of 98 % wastage after 1/3rd recovery.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.405

Case No. A/R-77	M/s. Starion India Pvt. Ltd.,	HQF.No.01/80/050/00463/AM10/DES.I	Lic. No. & date 3110040354 dt.22.10.2009
Meeting No.18/13		RA.F.No.31/24/040/00129/AM10	
Date: 27.11.2012		Ratification of norms	

The Committee noted that the case is under examination of DIT and decided to await comments. Case deferred for 8.1.2013.

S.No.406

Case No. A/R-89	M/s. UNIT VTL Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00525/AM12/DES.I	Lic. No. & date 0310682407 dt.17.02.2012
Meeting No.18/13		RA.F.No.03/95/040/00952/AM12	
Date: 27.11.2012		Revision of norms	

Based on MSME written comments No. 30(138)2011-ME dated 26.11.2012, the Committee decided to call the firm for personal hearing on 8.1.2013 at 2.30 pm to explain in person the details of their case.

Sl.No.407

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.18/13		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.
Date: 27.11.2012		

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred for 8.1.2013.

S.No.408

Case No.C-39	Reference received from PC-4(B) of M/s. Multi-Serve Rolls Limited, Kolkata	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.18/13		Clarification as whether the export product "Adamite Quality Roll" is covered under DEPB Sl. No. 571 of product Group "Engineering" (Product Code : 61) – reg.
Date: 27.11.2012		

The Committee noted that firm's reply dated 10.10.2012 has been forwarded to DIPP for examination and comments. Case deferred for 8.1.2013.

S.No.409

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.18/13		
Date: 27.11.2012		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.

Based on DIPP written comments, the Committee decided to seek information from firm on the following:

1. A copy of report of MSME Development Institute for fixation of wastage norms.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format.

Case deferred for 8.1.2013.

S.No.410

Case No.C-12	M/s. Metal Closures Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00454/AM13/DES-I
Meeting No.18/13		
Date: 27.11.2012		Request for Modification of SION for the export product "Printed and Plain Lug Cap with Internal & External Coating Lined with PVC Compound" covered under Product Group – Engineering – reg.

The Committee noted that firms/EPC have not replied to DIPP deficiency letter dated 8.11.2012 and decided to await their reply. Case deferred for 8.1.2013.

S.No.411

Case No. A/R-90	M/s. UNIT VTL Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00398/AM12/DES.I	Lic. No. & date 0310669540 dt.08.12.2011
Meeting No.18/13		RA.F.No.03/95/040/00726/AM12	
Date: 27.11.2012		Ratification of norms	

Based on MSME written comments No. 30(138)2011-ME dated 26.11.2012, the Committee decided to call the firm for personal hearing on 8.1.2013 at 2.30 pm to explain in person the details of their case.

S.No.412

Case No.C-13	M/s. ITS India Pvt. Ltd., Taloja	HQ F.No.01/80/162/00287/AM12/DES-I
Meeting No.18/13		
Date: 27.11.2012		Request for revision of wastage norms for 6 ½ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components thereof in respect of 100% EOU – reg.

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 8.1.2013.
